

SCHEDULE II

[See section 2]

ENACTMENTS IN FORCE IN THE DELHI PROVINCE WHICH WILL NOT BE IN FORCE IN THE
TERRITORY ADDED TO THAT PROVINCE

| Year. | Number. | Short title. | REMARKS. |
|-------|---------|---|----------|
| 1 | 2 | 3 | 4 |
| | | <i>Acts of the Governor-General of India in Council</i> | ... |
| 1887 | XVI | The Punjab Tenancy Act, 1887. | ... |
| " | XVII | The Punjab Land Revenue Act, 1887. | ... |
| 1900 | XIII | The Punjab Alienation of Land Act, 1900 | ... |
| | | <i>Punjab Acts</i> | |
| " | II | The Punjab Land Preservation (Chos) Act, 1900. | ... |
| 1912 | V | The Colonization Government Lands (Punjab) Act, 1912..... | ... |
| 1913 | I | The Punjab Pre-emption Act, 1913. ... | ... |
| " | II | The Redemption of Mortgages (Punjab) Act, 1913.... .. | ... |